

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Customs Appeal No 75408 of 2014

(Arising out of Order-in-Original No...KOL/CUS/PORT/07/2014 dated 17.01.2014 passed by Commissioner of Customs(PORT), Kolkata)

Shri Manoj Bansal

Director, M/s. Agarwal Graphic Machinery Pvt. Ltd.
D-138, II Floor, Anand Bihar, New Delhi-110092.

Appellant

VERSUS

Commissioner of Customs (PORT), Kolkata

15/1, Strand Road, Kolkata

Respondent

APPEARANCE :

Shri R.N.Bandhopadhyay & Ms. Rupsha Chatterjee, Advocate for the Appellant
Shri R.Chakroborty & Shri S.Debnath, Authorized Representatives for the Respondent

CORAM:

HON'BLE MR.R.MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76196../2026.

DATE OF HEARING : 21.09.2026

DATE OF DECISION : 21.09.2026

Per R.Muralidhar :

The Ld. Advocate for the appellant has submitted the Death Certificate of Shri Manoj Bansal (Appellant herein). Thereafter, he prays for abatement of the Appeal.

2. Heard the parties and perused the Death Certificate as submitted by the Ld. Advocate for the Appellant.

3. In view of the provisions of Rule 22 of the Customs, Excise & Service Tax Appellant Tribunal (Procedure) Rules, 1982 and taking into consideration the Death Certificate placed by the Ld. Advocate before us, the Appeal stands abated.

(Dictated & Pronounced in the open court.)

**(R.Muralidhar)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**